

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 19th October, 2022 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 55 of 2022

A Bill further to amend the Tamil University Act, 1982.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil University (Second Amendment) Act, 2022. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act
9 of 1982.

2. In section 12 of the Tamil University Act, 1982 (hereinafter referred to as the principal Act),— Amendment of section 12.

(1) in sub-section (1),—

(a) for the expression “Chancellor”, the expression “Government” shall be substituted;

(b) in the proviso, for the expressions “the Chancellor” and “he”, the expressions “the Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2), —

(a) for clause (i), the following clause shall be substituted, namely:--

“(i) two nominees of the Government, of whom, one shall be a retired Judge of the Supreme Court or a High Court, and another shall be a retired or serving officer of the State Government not below the rank of Principal Secretary to Government or an eminent educationist”;

(b) clause (ii) shall be omitted;

(3) in sub-section (2-A), in clause (ii), the expression “in consultation with the Chancellor” shall be omitted;

(4) in sub-section (2-B), the expression “the Chancellor” shall be omitted;

(5) in sub-section (2-D), for the expression “the Chancellor” occurring in three places, the expression “the Government” shall be substituted;

(6) in the second proviso to sub-section (3), in clauses (a) and (b), for the expression “the Chancellor”, the expression “the Government” shall be substituted;

(7) in sub-section (4), for the expression “the Chancellor”, the expression “the Government” shall be substituted;

3. After section 12 of the principal Act, the following section shall be inserted, namely:-

“12-A. Removal of Vice-Chancellor.— The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the *Vice-Chancellor*, the Government shall order an inquiry by such a person who is or has been,- Insertion of new section 12-A.

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of the Chief Secretary to Government,

in which the *Vice-Chancellor* shall be given an opportunity to make a representation. On consideration of the inquiry report, the *Vice-Chancellor* shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

STATEMENT OF OBJECTS AND REASONS

Earlier, in line with certain State University Laws of Gujarat, Telengana and Karnataka States, the Government decided to empower themselves to appoint the *Vice-Chancellors* of the State Universities and accordingly the Tamil Nadu Universities (Amendment) Bills, 2022 (L.A. Bill No.24 of 2022) for amending twelve State University Laws was passed in the Legislative Assembly of the State on the 25th April, 2022. In line with the aforesaid decision, the Government have also decided to amend the Tamil University Act, 1982 (Tamil Nadu Act 9 of 1982) suitably for the purpose.

2. The Bill seeks to give effect to the above decision.

THANGAM THENARASU,
Minister for Industries.

Secretariat,
Chennai-600 009,
19th October 2022.

K. SRINIVASAN,
Secretary.